Papers laid

प्रधान मंत्री (श्रीमती इतिवरा गांधी) (क) तथा (ख) समाचार पत्नो में प्रकाशित मूचनाश्रों के श्रनुमार पाकिस्तान परमाणु ऊर्जा श्रायोग का विचार कराची के समीप एक न्यूक्लीय सम्मिश्र स्थापित करने का है। यह परियोजना पाकिस्तान के परमाणु ऊर्जा के विकास में योजनाबद्ध नरीके से गति लाने के कार्यश्रम का एक भाग बनाई जाती है। बताया जाता है कि यह निश्चित करने के लिए कि यह सम्मिश्र केवल बिजली पैदा करने वाले एक संयंव के रूप में हो अथवा बिजली पैदा करने के साथ-साथ समुद्र के पानी का ग्रपक्षारीकरण करने का दोहरा कार्य करने वाले संयंव के रूप संयंव के रूप में हों। ग्राशा है कि संयंव लगाने का काम नगभग दम वर्ष में एरा हो जायेगा।

(ग) सरकार ने इन सूचनाम्रों पर गौर किया है।

†[THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b) According to newspaper reports, the Pakistan Atomic Energy Commission plans to set up a nuclear complex near Karachi. This project is stated to be part of a planned acceleration of the development of nuclear energy in Pakistan. Detailed studies are reported to be under way to determine whether such a complex should be a single purpose plant to generate ejectric power or a dual purpose plant what would also desalinate sea water. The plant is expected to be completed in about 10 years.

(c) Government have taken note of the reported developments.]

‡Reopening of Shalimar Works Ltd.

471. SHR! J. S. ANAND : SHR! KALYAN ROY :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government are aware that Shalimar Works Ltd., a ship-repairing and barge building plant in Calcutta has been closed down for some time:
- (b) whether Government have received representation for its take over; and
- (c) if so, what steps Government have taken to reopen the plant?
- THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) and (b) Yes, Sir.
- (c) No steps towards takeover and reopening the plant have yet been taken.

12 NOON PAPERS LAID ON THE TABLE

Cabinet Secretariat Notifications

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms):—

- (i) Notification G.S.R. No. 467(E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twentieth Amendment Rules, 1974.
- (ii) Notification G.S.R. No. 468 (E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twentyfirst Amendment Rules, 1974.
- (iii) Notification G.S.R. No. 469 (E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twentysecond Amendment Rules, 1974.
- (IV) Notification G.S.R. No. 470 (E) dated the 15th November, 1974, publishing the Indian Police Service (Pay) Fifth Amendment Rules, 1974.
- (v) Notification G.S.R. No. 471 (E) dated the 15th November, 1974 publishing the Indian Police Service (Pay) Sixth Amendment Rules, 1974.
- (vi) Notification G.S.R. No. 472 (E), dated the 15th November, 1974, publishing the Indian Forest Service (Pay) Second Amendment Rules, 1974. [Placed in Library for (i) to (vi). Sev No. LT 8580/74]

Annual Report (1973-74) on the activities of the Central Silk Board

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI Z. R. ANSAR I): Sir, I beg to lay on the Table, under section 12A of the Central Silk Board Act, 1948, a copy (in English and Hindi) of the Annual Report on the activities of the Central Silk Board during the year 1973-74. [Placed in Library. See No. 1.T 8582/74]

^{†[]} English translation.

[‡]Transferred from the 22nd November, 1974.